

Scientists are being given extension for a specific period in exceptional cases only.

[*Translation*]

**Counting of service rendered in
Lok Sahayak Sena**

8705. SHRI HARISH RAWAT : Will the Minister of DEFENCE be pleased to state :

(a) whether the period of service rendered by any person in Lok Sahayak Sena can be counted with the period of service rendered by him in the army;

(b) if so, whether the benefits of the service rendered during this period is given to him in pension, etc. on his retirement from the army; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SONTOSH MOHAN DEV) : (a) to (c). As per the terms and conditions of service laid-down, the period of service rendered in the Lok Sahayak Sena (National Volunteer Force) does not count for the purpose of pension/gratuity with any subsequent re-enrolment or re-employment of an individual in regular army in an emergency or otherwise. For this reason, no increased pensionary benefits for the service rendered in the Lok Sahayak Sena are admissible to him on his retirement from the army.

[*English*]

**Concentration of Chinese Army on
Indian Border**

8706. DR. KRUPASINDHU BHOI : Will the Minister of DEFENCE be pleased to state :

(a) whether China has in the last few months strengthened and concentrated its army on the Indian border areas;

(b) if so, the reaction of Government in the matter; and

(c) the steps taken, if any ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SONTOSH MOHAN DEV) : (a) and (b). Government have no information about the strengthening and concentration of Chinese troops on the Sino-Indian border areas during the last few months.

(c) Government keep a constant watch on all development having a bearing on our national security and take appropriate measures to ensure full defence preparedness.

12.00 hrs.

[*English*]

SHRI SHANTARAM NAIK (Panaji) : Sir, why don't you make an observation ? They walk out against your Ruling. You don't make any observation. The dignity of the House has to be maintained.

(*Interruptions*).

PROF. K. K. TEWARY (Buxar) : One minute, if you permit me, Sir. While retreating from the House, the Members have thrown missiles and papers. It was directed at the Chair. But it was deflected and it came this side. You must condemn these increasing instances of showing utter contempt for the House. (*Interruptions*).

MR. SPEAKER : If anybody has done like that, it is most atrocious. It is denigration of the House.

12.0½ hrs.

PAPERS LAID ON THE TABLE

[*English*]

Notifications Under Customs Act, 1962

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE

MINISTRY OF FINANCE (SHRI A. K. PANJA) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

- (1) G.S.R., 386(E) published in Gazette of India dated the 29th March, 1988 together with an explanatory memorandum making certain amendments to Notification No. 319/85—Customs dated the 16th October, 1985 so as to raise the basic customs duty on fogging machines for anti-malaria etc. operation imported by municipal authorities, from 15 per cent *ad-valorem* to 25 per cent *ad-valorem* and to extend the validity of the notification upto 30th September, 1988.
- (2) G.S.R. 387(E) published in Gazette of India dated the 25th March, 1988 together with an explanatory memorandum extending the validity of Notification No. 230/82—Customs dated the 19th October, 1982 upto 31st March, 1990.
- (3) G.S.R. 388(E) published in Gazette of India dated the 20th March, 1988 together with an explanatory memorandum extending the validity of Notification No. 71/87—Customs dated the 1st March, 1987 upto 31st March, 1989.
- (4) G.S.R. 395(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum making certain amendments to Notification Nos. 74/87—Customs dated the 17th March, 1985, 22/87—Customs dated the 20th May, 1987 and 33/88—Customs dated the 1st March 1988 so as to extend the time limit upto the 30th June, 1988 for attaining the norms of fuel-efficiency for the purposes of import duty concessions stipulated under the said notifications.
- (5) G.S.R. 397(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum extending the validity of Notification No. 213/85—Customs dated the 1st July, 1985 upto 30th June, 1988.
- (6) G.S.R., 398(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum extending the validity of Notification No. 160/87—Customs dated the 3rd April, 1987 upto 30th June, 1988.
- (7) G.S.R., 399(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum extending the validity of Notification No. 242/86—Customs dated the 11th April, 1986 upto 30th September, 1988.
- (8) G.S.R. 400(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum extending the validity of Notification No. 513/86—Customs dated the 30th December, 1986, upto 30th September, 1988 and reducing basic customs duty from the existing level of 25 per cent *ad-valorem* to Nil for the goods covered by the said Notification.
- (9) G.S.R. 401(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum seeking to exempt auxiliary duty of customs on goods covered by Notification No. 513/86—Customs dated the 30th December, 1986.
- (10) G.S.R. 402(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum seeking to delete a redundant entry in Notification No. 89/88—Customs dated the 1st March, 1988.
- (11) G.S.R., 403(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum extending the validity of Notification Nos. 514/86—Customs, 515/86—Customs all 516/86—Customs all dated the 30th December, 1986 upto the 30th September, 1988.

(12) G.S.R. 404(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum extending the validity of Notification No. 127/82—Customs dated the 1st May, 1982 upto 30th September, 1988 and to make certain textual changes.

(13) G.S.R. 405(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum enlarging the scope of Notification No. 210/82—Customs dated the 10th September, 1982 to cover supplies to Asian Development Bank, United Nations Organisation etc., and extending the validity of the notification upto 31st December, 1988.

[Placed in Library. See No. LT-6004/88]

Post office Recurring Deposit (Second Amendment) Rules, 1980

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A. K. PANJA): On behalf of Shri Eduardo Faleiro, I beg to lay on the Table a copy of the Post Office Recurring Deposit (Second Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 458(E) in Gazette of India dated the 15th April, 1988 under subsection (3) of section (15) of the Government Savings Banks Act, 1873.

[Placed in Library. See No. LT-6005/88]

One hundred Twentieth Report of the Law Commission on Manpower Planning in Judiciary—A Blueprint Annual Report of Indian Law Institute, New Delhi for 1986-87 etc.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): I beg to lay on the Table :

- (1) A copy of the One Hundred Twentieth Report (Hindi and English versions) of the Law Commission on Manpower Planning in Judiciary—A Blueprint.

[Placed in Library. See No. LT-6006/88]

- (2) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 1986-87 along with Audited Accounts.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-6007/88]

Review on the working of and Annual Report of Central Electronics Ltd. for 1986-87.

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): On behalf of Shri K. R. Narayanan, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (1) Review by the Government on the working of the Central Electronics Limited, for the year 1986-87.
- (2) Annual Report of the Central Electronics Limited, for the year 1986-87 along with Audited Accounts and the comments for the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6008/88]

Notification under the All India Services Act, 1951 and Annual Report and statement regarding review on the working of Central Civil Services Sports Control Board for 1986-87.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section (3) of the All India Services Act, 1951 :

- (i) The Indian Police Service (Recruitment) Amendment Rules, 1988 published in Notification No. G.S.R. 365(E) in Gazette of India dated the 22nd March, 1988.
- (ii) The Indian Police Service (Cadre) Amendment Rules, 1988 published in Notification No. G.S.R. 428(E) in Gazette of India dated the 5th April, 1988.
- (iii) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1988 published in Notification No. G.S.R. 187 in Gazette of India dated the 26th March, 1982.
- (iv) The Indian Police Service (Pay) Third Amendment Rules, 1988 published in Notification No. G.S.R. 188 in Gazette of India dated the 26th March, 1988.
- (v) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulation, 1988 published in Notification No. G.S.R. 190 in Gazette of India dated the 26th March, 1988.
- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulation, 1988 published in Notification No. G.S.R. 192 in Gazette of India dated the 26th March, 1988.

[Placed in Library. See No. LT-6009/88]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the

Government on the working of the Grih Kalyan Kendra, New Delhi, for the year 1986-87.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-6010/88]

- (4) (i) A copy of Annual Report (Hindi and English versions) of the Central Civil Services Sports Board, New Delhi, for the year 1986-87 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Civil Services Sports Board, New Delhi, for the year, 1986-87.

- (5) A statement (Hindi and English versions) showing reasons for delay on laying the papers mentioned at (4) above.

[Placed in Library. See No. LT-6011/88]

12.02 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[English]

Fifty-second Report

SHRI M. THAMBI DURAI (Dharmapuri): Sir, I beg to present the Fifty-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.
